

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 919 of 2003

Jabalpur, this the 8th day of January, 2004

Hon'ble Shri M.P. Singh, Vice Chairman  
Hon'ble Shri G. Shanthappa, Judicial Member

Shiv Charan Panche, S/o. Shri Panche,  
Aged about 62 years, R/o. Hredayapur  
Sagar Naka in house of penter Damoh,  
Teh./Distt. Damoh.

... Applicant

(By Advocate - Shri Rajesh Soni)

V e r s u s

1. Union of India, Through  
its Secretary, Railway, C.G.O.  
Complex, New Delhi.
2. Through its General Manager,  
West Central Railway, Jabalpur.
3. Account Officer (Account Branch)  
West Central Railway, Jabalpur. ... Respondents

(By Advocate - Shri M.N. Banerjee, Standing Counsel)

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has sought directions to the respondents to make payment of arrears of provident fund of Rs. 60,000/- alongwith 18% interest per annum thereon.

2. The brief facts of the case as stated by the applicant are that he entered the Railway Department in the year 1966 as a Gangman. He retired from Government service on 30th November, 2001. The applicant has been paid all retiral benefits by the respondents except an amount of Rs. 60,000/- as provident fund. The applicant sent representation to the respondents on 2nd December, 2001. Thereafter a legal notice has also been sent on 20th December, 2002 and further a

*WJ* reminder on 15.02.2003 (Annexure A-3). Till now the respon-

dents have not taken any decision on his representation. Aggrieved by this, the applicant has filed this Original Application claiming the aforesaid reliefs.

3. Heard the learned counsel for the applicant.
4. In the facts and circumstances of this case, we deem it appropriate to direct the respondents, even without issuing notices to the respondents, to first decide and consider the representation dated 2nd December, 2001 (Annexure A-1) of the applicant, by passing a detailed, reasoned and speaking order within a period of two months from the date of receipt of copy of this order. The copy of the OA and order be given to the respondents' counsel.
5. Original Application stands disposed of accordingly, at the admission stage itself.

  
(G. Shanthappa)  
Judicial Member

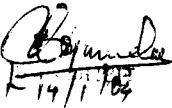
  
(M.P. Singh)  
Vice Chairman

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Rajesh Soni, Adv.  
M N Tanneeru, Adv.

  
B. Jayalakshmi  
14/10/01